

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. NO: 1355/95

HON'BLE SHRI B.S.HEGDE, MEMBER(J)

THURSDAY the 23rd NOVEMBER, 1995

J.D.Tirpude

(By Mr.Y.R.Singh)

.. Applicant

-versus-

Union of India & Ors.

(None for the respondents)

.. Respondents

O R D E R

(Per B.S.Hegde, Member(J))

Heard Mr.Y.R.Singh for the applicant.

Applicant's counsel drew my attention to the order passed by this Tribunal on 24-8-95 wherein the Tribunal has directed the applicant to make a detailed representation to the competent authority and on receipt of the same competent authority may pass reasoned order within a period of one month thereafter. Accordingly applicant made detailed representation on ~~date~~ 1-9-1995 to which respondents have passed an order ~~dt. 20-10-95, by which his representation has been considered and has not been found administratively feasible.~~

2. In the circumstance, I do not find any merit in the O.A. and the same is rejected.


(B.S. HEGDE)
Member(J)